

(ii) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-1911/67]

(2) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956 :

- (i) The Cost Accounting Records (Cycles) Amendment Rules, 1967, published in Notification No. G.S.R. 1244 in Gazette of India dated the 19th August, 1967.
- (ii) The Cost Accounting Records (Cement) Amendment Rules, 1967, published in Notification No. G.S.R. 1245 in Gazette of India dated the 19th August, 1967.
- (iii) The Cost Accounting Records (Tyres and Tubes) Rules, 1967 published in Notification No. G.S.R. 1260 in Gazette of India dated the 26th August, 1967.
- (iv) The Cost Accounting Records (Caustic Soda) Rules, 1967, published in Notification No. G.S.R. 1261 in Gazette of India dated the 26th August, 1967.
- (v) The Cost Accounting Records (Room Airconditioners) Rules, 1967, published in Notification No. G.S.R. 1447 in Gazette of India dated the 23rd September 1967.
- (vi) The Cost Accounting Records (Refrigerators) Rules, 1967 published in Notification No. G.S.R. 1448 in Gazette of India dated the 23rd September, 1967.
- (vii) The Cost Accounting Records (Automobile Batteries) Rules, 1967, published in Notification No. G.S.R. 1467 in Gazette of India dated the 30th September, 1967.
- (viii) The Cost Accounting Records (Electric Lamps) Rules, 1967, published in Notification No. G.S.R. 1503 in Gazette of India dated the 7th October, 1967. [Placed in Library. See No. LT-1912/67]

NOTIFICATIONS UNDER FORWARD CONTRACTS (REGULATION) ACT AND INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

THE DEPUTY-MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFFI QURESHI) : I beg to lay on the Table :—

- (1) A copy of Notification No. 32(24)-CG-FMC/67 published in Gazette of India dated the 23rd November, 1967 issued under section 14 of the Forward Contracts (Regulation) Act, 1952, [Placed in Library. See No. LT-1913/67]
- (2) A copy of Notification No. S.O. 4138 published in Gazette of India dated the 15th November, 1967 under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1914/67]

DEMANDS FOR SUPPLEMENTARY GRANTS (MANIPUR) 1967-68

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFFI QURISHI) : On behalf of Shri Morarji Desai, I beg to present a statement showing Supplementary Demands for Grants in respect of Union Territory of Manipur for 1967-68.

12-53 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Dock Workers (Regulation of Employment) Amendment Bill, 1967 which has been passed by the Rajya Sabha at its sitting held on the 5th November, 1967."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Maternity Benefit (Amendment) Bill, 1967, which

has been passed by the Rajya Sabha at its sitting held on the 5th December, 1967."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Court-fees (Delhi Amendment) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 27th November, 1967 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Taxation Laws (Amendment) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 29th November, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

BILLS PASSED BY RAJYA SABHA

LAI D ON THE TABLE

SECRETARY : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha :

- (1) The Dock Workers (Regulation of Employment) Amendment Bill, 1967.
- (2) The Maternity Benefit (Amendment) Bill, 1967.

12·54½ hrs.

PRESIDENT'S ASSENT TO BILL

SECRETARY : Sir, I lay on the Table the Cotton Fabrics (Additional Excise Duty) (Repeal) Bill, 1967 passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 14th November, 1967.

12·55 hrs.

BUSINESS ADVISORY COMMITTEE NINTH REPORT

संसद कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : श्रीमन्, मैं प्रस्ताव करता हूँ कि यह सदन कार्य-मंत्रणा समिति के नवें प्रतिवेदन से दसवें प्रतिवेदन द्वारा संशोधित रूप में जो क्रमशः 1 दिसम्बर तथा 7 दिसम्बर को सभा में पेश किए गए थे, सहमत है।

MR. SPEAKER : The question is :

"That this House agrees with the Ninth Report as amended by the Tenth Report of the Business Advisory Committee presented to the House on the 1st December and 7th December 1967 respectively".

The motion was adopted.

12·55½ hrs.

BUSINESS OF THE HOUSE

संसद कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : श्रीमन्, 11 दिसम्बर 1967 को प्रारम्भ होने वाले सप्ताह का इस सदन में सरकारी कार्यक्रम इस प्रकार होगा :

(1) राजभाषा विधेयक, 1967 पर आगे विचार तथा उस पर मत लिया जाना एवं राजभाषा संबंधी संकल्प पर आगे विचार तथा मत लिया जाना।

(2) प्रवर समिति से आये हुए गैर-कानूनी कार्यवाहियों निरोधक विधेयक, 1967 पर विचार और उस पर राय लिया जाना।

(3) निम्नलिखित पर विचार तथा मत लिया जाना :

(क) 1967-68 के लिए पूरक अनुदानों (साधारण) की मांगें।

(ख) 1964-65 के लिए अति-रिक्त अनुदानों (साधारण) के लिए मांगें।